

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone.No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

Srinagar, the 29th July, 2020

S.O 238 Whereas, on 26-11-2019 Police Station Nigeen received reliable information that a mysterious low intensity blast took place near Sir Syed Gate of Kashmir University due to which four civilians namely (1) Mohammad Syed S/O Abdul Samad R/O Khanqah Srinagar, (2) Abid Manzoor Bhat S/O Manzoor Ahmad R/O Maidanpora Chattabla, (3) Fayaz Ahmad Bhat S/O Ghulam Nabi R/O Maidanpora Chattabla, (4) Gulzar Ahmad Mir S/O Ghulam Nabi R/O Khan Sahab Budgam received minor injuries; and

2. Whereas, a Case FIR No. 109/2019 U/S 16,18 ULA (P) Act, came to be registered in Police Station Nigeen and investigation was set into motion; and

3. Whereas, during the course of investigation site plan of place of occurrence and seizure memo was prepared, statement of witnesses acquainted with the facts and circumstances of the case were recorded under the relevant provisions of law; and

4. Whereas, during the course of investigation six accused persons namely (1) Naseer Ahmad Mir S/o Mohammad Ashraf Mir R/o Saderbal, (2) Umer Hamid Sheikh S/o Abdul Hameed Sheikh

R/o Asrar Colony Hazratbal, (3) Aijaz Ahmad Sheikh S/o Ghulam Ahmad Sheikh R/o Saderbal, (4) Sahil Farooq Gojri S/o Farooq Ahmad R/o S.R. Gunj A/P Illahibagh Soura Srinagar, (5) Imtiyaz Ahmad Chickloo @ Imran S/o Mohammad Sidiq R/o Dobhi Mohalla Asrar Colony Hazratbal, (6) Burhan @ Numan S/o Bashir Ahmad Sheikh R/o Kasipora Tral who were already arrested in case FIR No. 02/2020 PS Nigeen were found involved in the case; and

5. Whereas, the custody of all the accused persons was changed in the case by the procedure and the accused during investigation confessed that they were involved in the crime of hurling a grenade towards security forces near Sir Syed Gate of Kashmir on 26-11-2019 in which four civilians were injured; and

6. Whereas, during further investigation the accused were found to be in constant touch with one active terrorist of JeM outfit namely Burhan Bashir @ Numan through the accused Naseer Ahmad Mir who managed the grenades and other explosive material from the said terrorist; and

7. Whereas, during the course of investigation it was established that the said terrorist namely Burhan Bashir was killed during an encounter by Awantpora Police and his name was deleted from the instant case; and

8. Whereas, on the basis of investigation, statement of material witnesses recorded and other evidence collected, the investigating officer has established prima facie case against the below mentioned accused persons for commission of offences punishable Under Section 16,18 of Unlawful Activities (Prevention) Act, 1967:-

S.No.	Name of the accused	Offence
1.	Naseer Ahmad Mir S/o Mohammad Ashraf Mir R/o Saderbal.	16,18 ULA (P) Act
2.	Umer Hamid Sheikh S/o Abdul Hamid R/o Asrar Colony Hazratbal.	
3.	Aijaz Ahmad Sheikh S/o Ghulam Ahmad Sheikh R/o Saderbal.	
4.	Sahil Farooq Gojri S/o Farooq Ahmad R/o S.R. Gunj A/P Illahibagh Soura Srinagar.	
5.	Imtiyaz Ahmad Chickloo @ Imran S/o Mohammad Sidiq R/o Dobhi Mohalla Asrar Colony Hazratbal	

9. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

10. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the

view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused persons for the commission of offences punishable under section 16,18 ULA (P) Act in the case FIR No. 109/2019 of Police Station Nigeen.

By order of the Government of Jammu & Kashmir.


Sd/-
Principal Secretary to Government
Home Department.

No:-Home/Pros/67/S/2020/

Dated:- 29-07-2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith.
3. Secretary to Government, Department of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.


Special Secretary to Government
Home Department

